

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-208

Appeal No - 784/252/ND/2019

IN THE MATTER OF:

Income Tax Officer, Ward 26 (4)

Vs

ROC (M/s Vision HR Services Pvt Ltd)

....Applicant

....Respondent

SECTION

Under Section-252

Order delivered on 29.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Bhawna Singh

For the Respondent

: Mr. Alok Pandey, Ld. ARoC

ORDER

Ld. Counsel for Income Tax Department and Ld. ARoC have put in appearance. Ld. ARoC submitted that he has no objection for the revival of the company.

Arguments heard. Reserved for Orders.

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(K.K. VOHRA)
MEMBER (T)

sdl-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)